(b) whether it is a fact that CMD of BHEL was granted an extension by the last Government; and

(c) whether it was done under pressure from some influential persons in the then PMO, if not, the reasons of granting the said extension?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) CMDs of Public Sector Undertakings are appointed for an initial term of 5 years. Extension in tenure beyond the initial term is given with the approval of the Competent Authority.

(b) Yes, Sir. CMD of BHEL was granted an extension for a period of 2 years beyond 31.12.2013, as a special case, with the approval of the Competent Authority.

(c) No, Sir. Extension of tenure was granted in view of the difficult situation confronting the power sector as a whole and BHEL in particular in the face of adverse economic situation, resulting in inadequate order booking; urgent need to undertake accelerated diversification strategy in both core and non-core business, which entailed the need for continuity in top leadership at such a crucial juncture. Committee of Secretaries constituted to examine the proposal for extension of tenure of CMD, BHEL recommended for extension of tenure, which was approved by the Competent Authority.

## Growth of heavy industries and public enterprises

2352. SHRI C.P. NARAYANAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) what have been the rates of growth of heavy industries and public enterprises during the last three years;

(b) the number of persons employed in heavy industries and public enterprises during last three years;

(c) the percentage of shares of public enterprises sold by Government during last three years; and

(d) the amount Government received from this sale?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) As per the Public Enterprises Survey 2012-13, laid in the Parliament on 20.2.2014, the rates of growth in terms of turnover of Central Public Sector Enterprises (CPSEs) including heavy industries for the year 2010-11, 2011-12 and 2012-13 was 20.34%, 21.63% and 6.79% respectively.

(b) The total number of employees working in CPSEs during the last three years *i.e.* 2010-11, 2011-12 and 2012-13 were 14.40 lakh, 14.50 lakh and 14.04 lakh respectively.

(c) and (d) The CPSE-wise details of the percentage of shares sold and amount received from this sale by Government for the year 2011-12, 2012-13 and 2013-14 is given in Statement.

## Statement

## Enterprise-wise details of equity sold and amount received by the Government in the year 2012-13 and 2013-14

Sl. No.	Name of CPSEs/Years	Government equity disinvested (in%)	Amount received (₹ in crore)
	2011-12		
1.	Power Finance Corporation Ltd.	5.00	1144.55
2.	Oil and Natural Gas Corporation of India Ltd.	4.91	12749.50
	2012-13		
1.	National Building Construction Corporation	10.00	124.97
2.	Hindustan Copper Ltd.	5.58	807.03
3.	NMDC Ltd.	10.00	5973.27
4.	Oil India Ltd.	10.00	3141.51
5.	NTPC Ltd.	9.50	11457.54
6.	Rashtriya Chemicals and Fertilizers Ltd.	12.50	310.15
7.	National Aluminium Company Ltd.	6.09	627.84
8.	Steel Autlority of India Ltd.	10.82	1514.50
	2013-14		
1.	Hindustan Copper Ltd.	4.01	259.56
2.	ITDC Ltd.	5.00	30.17
3.	MMTC Ltd.	9.33	571.71
4.	National Fertilizers Ltd.	7.64	101.08

Sl. No.	Name of CPSEs/Years	Government equity disinvested (in%)	Amount received (₹ in crore)
5.	State Trading Corporation Ltd.	1.02	4.54
6.	Neyveli Ligniti Corporation Ltd.	3.56	358.21
7.	Engineers India Ltd.	10.00	497.32
8.	India Oil Corporation Ltd.	10.00	5341.49
9.	National Hydroelectric Power Corporation	0.40	2131.28
10.	Power Grid Corporation of India Ltd.	4.00	1637.32
11.	Bharat Heavy Electrical Ltd.	4.66	1886.78
12.	CPSE-Exchange Traded Fund of a group of CPSEs	-	3000.00

## Vacant land in possession of CPSUs without proper utilisation

2353. SHRI C.M. RAMESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether it is a fact that vast stretch of land in possession of Central Public Sector Undertakings (CPSUs) are remaining vacant without any proper utilization;

(b) if so, the reasons for keeping them idle without using them for any remunerative activity; and

(c) whether Government will come forward to utilize them in a proper and lucrative manner and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): (a) Detail of surplus land with Central Public Enterprises (CPSEs) is not centrally maintained.

(b) Does not arise.

(c) Government of India have issued instruction in 1986 which *inter-alia* provide that "a survey may be undertaken by the administrative Ministries/ Department/ Undertakings to identify such surplus lands. After identification, the surplus land could be transferred for the appropriate use by Central Government or for the establishment of new Public sector undertakings, or for location of ancillary units. Such land could even be considered for transfer to the State Governments for setting up small industrial